

National Company Law Tribunal

Allahabad Bench,

CP NO. (IB)113/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: Punjab National Bank V/s Parerhat Gas Industries Ltd

SECTION OF THE COMPANIES ACT: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Sh. Nath Tiwari	Adv.	P.N.B.	
2.	P.K. Bajpai	Adv.	Cor. Debtor	P.K. Bajpai

C.P. No.(IB)113/ALD/2017

Advocate, Shri Nath Tiwari for the Financial Creditor, Punjab National Bank, Karnalganj, Allahabad Branch. Sri P.K. Bajpai along with Ashok Kumar Bajpai, the Managing Director of the Corporate Debtor Company. He files a memo to this effect that Corporate Debtor Company expressing its no objection in respect of the present I & B petition filed by the Punjab National Bank as Financial Creditor to trigger C.I.R.P. under I & B Code, 2016, in respect of the Corporate Debtor Company.

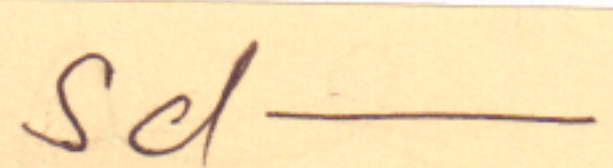
Notwithstanding the above, the Corporate Debtor Company reserves its right to raise question on the quantum of amount due under its liabilities and value of securities created to secure the repayment of debts and further on nomination of Resolution Professional by this Adjudicating Authority.

We considered carefully the content of the memo and ascertained the view of both the parties. As there seems chances for conflict interest among the parties on the question of quantum of amount due on liabilities on and securities available with Corporate Debtor Company.

Hence, we feel that I.R.P. be appointed by this court is equally expected to act independently. Considering these circumstances, the counsel for the Corporate Debtor Company is further granted a liberty to suggest the name of I.R.P., which will be considered by this court in accordance with existing procedure.

The matter be listed on 26th October, 2017.

Date: 23/10/2017


H.P. Chaturvedi, Member(Judicial)

Typed by
P.K.Jyoti